

(a), (b) and (c) : Central Drugs Research Instt., Lucknow has developed "MEMORY PLUS" which has been found to facilitate learning and memory. The drug based on the classical ayurvedic drug "Brahmi" used as "Medhya Rasayan" (Memory enhancer).

Central Drugs Research Instt., Lucknow has conducted the following studies on efficacy and safety of "Memory Plus":-

- 1) Standardization of Brahmi Extract (Trade Name: Memory Plus) based on bacoside content (the active ingredient).
- 2) Safety studies (Regulatory Pharmacology and Toxicology) as conducted for Modern Drug Development.
- 3) Standardized Brahmi extract (Memory Plus) found to facilitates learning and memory in animal models.

"Memory Plus" is marketed by M/S Velvet International Pharma Products Ltd. under Ayurvedic Drug License issued by Drug Controller, Tamilnadu.

The reply as printed above was sent by the Minister afterwards in substitution of the original reply"

#### Child Labour

2306. SHRI N. DENNIS : Will the Minister of LABOUR be pleased to state:

(a) whether the studies conducted by the International Programme on Elimination of Child Labour (IPEC) ILO have observed that productivity goes down affecting profitability in industries where children are employed:

- (b) if so, the details thereof; and  
(c) the remedial steps being taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI M.P. VEERENDRA KUMAR) : (a) to (c) The information is being collected and will be laid on the Table of the House.

#### Border Route at Demchok

2307. SHRI P. NAMGYAL : Will the PRIME MINISTER be pleased to refer to reply given to Unstarred Question No. 3768 on September 2, 1996, regarding border route at Demchok and state:

(a) whether further discussions with the Chinese counterparts have been held in the recent past for opening

of border at Demchok in Ladakh; and

- (b) if so, the progress/outcome of the talks held?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI KAMALA SINHA) : (a) Yes, Sir. The proposal for opening of Demchok, in Ladakh, for border trade and for pilgrimage to Kailash-Mansarovar was taken up with the Chinese side during the 9th meeting of the India-China Joint Working Group, in Beijing, in October 1996, and during the 5th meeting of the India-China Experts Group, in New Delhi, in March 1997.

(b) The Chinese side are yet to indicate acceptance of our proposal. The issue will continue to remain under discussion with the Chinese side.

[Translation]

#### Indians In Gulf Countries

2308. DR. RAMVILAS VEDANTI : Will the PRIME MINISTER be pleased to state:

(a) the number of Indians staying in the Gulf countries; country-wise;

(b) whether any agreement has been signed with the Governments of the Gulf countries for safeguarding the interests of Indians staying there; and

- (c) if so, the details thereof

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI KAMALA SINHA) : (a) As per information available with Government approximate number of Indian nationals staying in Gulf countries is as follow:

1. Bahrain	1,00,000
2. Iraq	80
3. Kuwait	1,95,000
4. Oman	3,31,500
5. Qatar	80,000
6. Saudi Arabia	13,00,000
7. UAE	10,00,000
8. Yemen	4,000

(b) and (c) There are no bilateral agreements between the Government of India and the Governments of Gulf countries for the welfare and protection of Indians staying in those countries. However, all Indian Missions/Post are under instructions to look after the welfare of and protect

Indian citizens through regular contacts with foreign governments and Indian associations. Free access is provided to Indian citizens to officials in Indian Missions/ Posts in case of difficulties.

If the dispute is with the employer, the Indian Missions, at first, try to resolve the differences between the aggrieved worker and the employer to arrive at a mutually acceptable solution. Wherever necessary, cases are taken up with the concerned authorities of the foreign government to persuade the employers to redress the grievances of Indian workers. Where no alternative employment or any solution is possible despite best efforts of the Mission, all assistance is given to facilitate repatriation of the aggrieved worker.

If the grievance relates to action taken by local authorities, the matter is taken up with the foreign government to resolve the problem within the framework of local laws and taking into account our friendly relations with the country concerned.

#### Industrial Accidents

2309. SHRI ASHOK PRADHAN : Will the Minister of LABOUR be pleased to state :

(a) the number of accidents occurred in industrial establishments of Uttar Pradesh during the last three years as on date;

(b) whether the Government have issued or propose to issue instructions to prevent such accidents in future and to provide sufficient safeguards in these industrial establishments;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI M.P. VEERENDRA KUMAR) : (a) According to the information received from the State Government of Uttar Pradesh, the number of accidents occurred in the Industrial Establishments in Uttar Pradesh during the last three years is as under:-

Year	No. of fatal	No. of Non-fatal	Total
1993	74	2661	2735
1994	85	2632	2717
1995	102	1967	2069

(b) to (d) Yes, Safety measures required to be taken to check occurrence of accidents have been laid down in

the Factories' Act, 1984 and the Rules framed thereunder. All industrial establishments are required to follow the same. All cases of accidents resulting in death or serious bodily injuries are enquired by the officers of the Directorate of Factories of the State Government of Uttar Pradesh and steps are suggested for prevention of such accidents. Inspections by the Factory Inspectors of the State Government are done on random basis once in every year. In cases where any negligence is noticed in implementing the provisions of safety, health and welfare of workers under the statute by the occupier legal action is taken against the occupier of the Factory.

#### NGO's Co-operation in AIDS Control

2310. SHRIMATI KAMAL RANI : Will the PRIME MINISTER be pleased to state :

(a) the names of non-Governmental organisations engaged in controlling AIDS in the country and the amount of assistance provided to each of these organisations during the last three years;

(b) the number of voluntary organisations to whom assistance is likely to be provided during 1997-98;

(c) whether these voluntary organisations are authorised for training and testing AIDS cases;

(d) whether any assistance is being given for organising Seminars, Workshops and visits for creating awareness about AIDS; and

(e) if so, the manner in which the assistance is being provided?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI RENUKA CHOWDHURY) : (a) A list of Non-Governmental Organisations who have been provided financial assistance during the last three years directly by this Ministry is enclosed.

(b) The Project Proposals of five Non-Governmental Organisations are being examined.

(c) No, Sir.

(d) and (e) Yes, Sir. The Voluntary Organisations/ Professional Bodies are required to submit their proposals in the prescribed proforma giving detailed information, and their requests are considered in accordance with the prescribed guidelines.